to Overtions

## Guidelines for power purchase agreements

6545. SHRI AHMED MOHMEDBHAI PATEL: SHRI SURESH PACHOURI:

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Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that Government have prepared a set of guidelines for power purchase agreements to help State Electricity Boards strike better deals in the power sector;
- (b) if so, what are the details thereof and the main points of the guidelines prepared by the Ministry;
- (c) whether these guidelines were discussed with the State Governments before formulation: and
- (d) to what extent these guidelines will be helpful to the State Electricity Boards?

THE MINISTER OF STATE IN THE

MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) to (d) Under the Electricity Supply Act, 1948, Government have issued notifications laying down the normative parameters applicable to tariff of generating companies. Negotiating Power Purchase Agreement is within the competence of State Electricity Boards. No guidelines have been issued for formulating PPAs (Power Purchase Agreements).

## **Dulhasti Power Project**

6546. SHRI SANJAY DALMIA: Will the Minister of POWER be pleased to state:

- (a) what is the latest progress made in the construction of Dulhasti Power Project;
- (b) whether the French Consortium (CGE Alsthom) have resorted to inaction and expressed its unwillingness to go ahead with the project, as reported in the 'Statesman' dated the 18th April, 1994;
  - (c) what was the estimated cost of the